

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:742  
ANSWERED ON:10.12.2013  
EMPLOYMENT OF OUSTEES AND DEPENDENTS IN CIL  
Ahir Shri Hansraj Gangaram

**Will the Minister of COAL be pleased to state:**

(a) whether the Coal India Ltd. (CIL) is considering a proposal to provide employment to the dependents, especially the girl child of the farmers, whose lands have been acquired for coal mines:

(b) if so, the details thereof:

(c) whether the Government is considering to relax the age criteria for the over-aged dependents or to increase the age-limit for recruitment to enable the dependents of such people to get employment in CIL: and

(d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) and (b) Coal India Limited (CIL) has a well defined Rehabilitation & Resettlement Policy (R&R Policy), 2012. Employment to the project affected persons is governed by the provision of R&R Policy, 2012, under which there is no specification of gender for employment.

(c) and (d) At present CIL does not have any proposal to relax the age criterion for employment under R&R Policy.